

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6569  
ANSWERED ON:06.05.2015  
PERMISSION FOR PROSECUTION  
Nete Shri Ashok Mahadeorao

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) the details of officers against whom the Central Vigilance Commission (CVC) has granted permission for taking action like initiating prosecution and imposing penalty during the last three years and the current year, till date; and

(b) the action taken so far or proposed to be taken by the Government against the guilty officers?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): According to the information provided by Central Vigilance Commission (CVC), as per the existing provisions of law, it is the investigating agencies i.e. CBI/ Police who file charge sheets against government officials before the competent courts after seeking sanction for prosecution under Section 19 of the PC Act, 1988. On its part, the Commission tenders advice in individual cases referred to it by the concerned administrative authorities. Thereafter, it is the responsibility of the concerned administrative authority to take appropriate action.

(b): Question does not arise.